

(2)
OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.40 OF 2007

THRUSDAY, THIS THE 18TH DAY OF JANUARY, 2007

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN
HON'BLE MR. M. JAYARAMAN, MEMBER-A

Achche Lal aged about 48 years,
Son of Late Sri Subansi Thakur,
Resident of D-24, Subedarganj,
Allahabad.

.....Applicant

By Advocate : Shri A. K. Srivastava

Versus

1. Union of India through General Manager,
North Central Railway, Allahabad.
2. Divisional Railway Manager,
North Central Railway,
Allahabad Division, Allahabad.
3. Senior Divisional Personnel Officer,
North Central Railway, Allahabad Division,
Allahabad.

.....Respondents

By Advocate : Nil

ORDER

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

Heard Shri A. K. Srivastava, counsel for the applicant on admission of this OA. The applicant has prayed that the respondents be directed to pay arrears of differences in salary from 19.12.1991 to December 1995 and to give him senior grade and promotion for which the applicant is entitled. It appears that he had earlier filed one OA No.888/04 before this Bench, which was finally disposed of vide order dated 14.03.2006, copy of which is annexed to the OA.

(3)

2. Learned counsel for the applicant does not dispute that the reliefs, which the applicant is claiming in this OA, are covered by the previous order dated 14.03.2006 passed in OA No.888/04. He says that though the respondents, in compliance of the earlier order dated 14.03.2006, have paid some amounts to the applicant in the head of salary etc. but they have not paid all that which became due pursuant to the order of 14.03.2006. It appears that the main grievance of the applicant is that the order dated 14.03.2006, passed in the earlier OA, has not been complied with in letter and spirit. We think that the same matter cannot be made the subject matter of fresh OA and in case, the applicant has grievance that the directions dated 14.03.2006 have not been complied with fully, he may pursue other remedy available in law, but this OA is not admitted for the reasons stated above and is dismissed.

3. No order as to costs.

18-1-07

M:
Member-A

Vice-Chairman

/ns/